

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1504  
ANSWERED ON:21.07.2014  
ALLOTMENT OF PETROL PUMPS GAS AGENCIES  
Kataria Shri Rattan Lal;Patle Smt. Kamla Devi

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government has framed any guidelines for allotment of new petrol pumps/cooking gas agencies to Scheduled Castes (SC) and Scheduled Tribes (ST) by the public sector Oil Marketing Companies (OMCs) ;
- (b) if so, the details thereof ;
- (c) the total number of existing petrol pumps/ cooking gas agencies allotted to persons belonging to SCs/STs so far, OMC/State/UT-wise ;
- (d) the efforts being made by the Government/ OMCs to fill up the gap in allotment of petrol pumps/cooking gas agencies to these categories as per reservation policy ; and
- (e) the time by which the shortfall, if any, in such allotment of petrol pumps/ cooking gas agencies is likely to be made up?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

a) to (b) Public Sector Oil Marketing Companies (OMCs) have already formulated guidelines for selection of Retail Outlets, regular distributorships and Rajiv Gandhi Gramin LPG Vitaraks (RGGLVs) with reservation provisions for Scheduled Castes (SC) and Scheduled Tribes (ST).

22.5% locations are reserved under SC/ST category in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram. For the states of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram, the locations reserved for ST category are 70%, 80%, 80% and 90% respectively.

(c) State/UT/OMC-wise existing number of retail outlets dealerships/Regular LPG Distributorships & RGGLVs awarded to SC/ST categories is provided in the Annexure.

(d) & (e) For Retail Outlets Since April 2012 OMCs have started the process of liquidation of pending SC/ST LOIs by giving one time option to arrange land at a place of their choice anywhere in the country irrespective of State/Class of Market, subject to the offered land meeting techno-commercial viability norms. The option is for the period of two years time from the date of issuance of the option letter granted to pending LOI holders.

SC/ST applicants are also eligible for corpus fund facility under which they are provided the financial assistance for setting up the retail outlet.

Under the new Dealer Selection Guidelines, priority has been accorded for advertising backlog locations under SC/ST category ahead of new locations. Making up of the shortfall is a continuous process.

For LPG

Appointment of LPG distributorship is a dynamic process while making the roaster initially state-wise reservation for SC/STs is maintained as per the norms i.e. 22.5% as applicable.